

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA No.3332/2014

This the 23<sup>rd</sup> day of July, 2016

**Hon'ble Shri Justice Permod Kohli, Chairman**  
**Hon'ble Shri K N Srivastava, Member(A)**

Shri Krishan Pal Singh, Age 53 years  
Lecturer (Economic)  
S/o Late Shri Nanwa Singh  
R/o D-4/141, Mandoli Extension  
Bank Colony Road, Delhi-110093.

Also at: Sarvodaya Bal Vidyalaya  
Burari, Delhi-110084.

....Applicant

(Through Advocate: Shri Braj Kishore Roy)

Versus

1. The Chief Secretary  
Government of NCT of Delhi  
Delhi Secretariat, I P Estate  
Delhi.
2. Deputy Director of Education  
District North-East, B-Block  
Yamuna Bihar Delhi
3. Education Officer  
Zone-VI, C-Block Dilshad Garden  
Delhi-110095
4. Director of Education  
Directorate of Education  
Old Secretariat, Sham Nath Marg  
Delhi-110054.

....Respondents

(Through Advocate: Shri Vijay Pandita)

**Order (oral)**

**Justice Permod Kohli, Chairman**

The applicant has challenged his suspension ordered vide impugned order dated 12.09.2012 and order dated 13.08.2013

(Annexure-D). From Annexure-D, it appears that in fact the second order is dated 29.11.2012, whereby further extension in the suspension of the applicant was ordered.

2. Shri Vijay Pandita, learned counsel appearing for the respondents has taken us through the counter affidavit and the order dated 03.09.2015 passed by the Disciplinary Authority. From the perusal of the order, it appears that after the applicant's suspension, a regular inquiry under Rule 14 of CCS (CCA) Rules, has been held and punishment of reduction in pay by three stages in the time scale of pay for a period of three years imposed upon the applicant. The order further reveals that his period of suspension w.e.f. 12.09.2012 to 25.07.2013, has been treated as "not spent on duty".

3. Admittedly, the suspension was pending disciplinary proceedings, and disciplinary proceedings having been held and concluded, the competent authority has decided the period of suspension to be treated as "not spent on duty".

4. In this view of the matter, the present petition is rendered infructuous. However, the applicant is at liberty to seek remedial measures in respect of penalty order and period of suspension decided by the competent authority, in accordance with law.

**( K N Srivastava )**  
**Member(J)**

**( Justice Permod Kohli )**  
**Chairman**

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